

## RECORD OF PROCEEDINGS

### **Petition No.143/2006**

Subject: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Date of hearing: **7.1.2010**

Petitioner: Indraprastha Power Generation Company Ltd, New Delhi

Respondents: Haryana Vidyut Prasaran Nigam Ltd, Panchkula.

Parties present: 1. Shri. Anand K.Ganesan, Advocate, IPGCL  
2. Shri R.K.Yadav, IPGCL  
3. Shri Pawan Kumar Panchal, HVPNL

Learned counsel for the respondent submitted that the parties had arrived at a settlement of the dispute and the appeal has been disposed of by the Appellate Tribunal for Electricity (Appeal No. 65/2009) on 4.1.2010 in terms of the said settlement. The learned counsel prayed that it may be granted two weeks time to file affidavit giving details of the settlement arrived at along with a copy of the order dated 4.1.2010.

2. The Commission directed the parties to file affidavit with relevant details as to the settlement arrived at along with copy of the said order dated 4.1.2010, by 29.1.2010.

3. List the matter on 9.2.2010 for further directions.

Sd/-  
(T.Rout)  
Joint Chief (Legal)